CP.No.261 of 1997 in OA.No.1778 of 1997



New Delhi, this 19th day of September, 1997.

HON'BLE DR JOSE P. VERGHESE, VICE CHAIRMAN(J) HON'BLE MR K. MUTHUKUMAR, MEMBER(A)

- 1. U. C. Upreti
 Scientist 'C'
 National Physical Laboratory
 NEW DELHI-12
- 2. Dr K. K. Saini Scientist 'C' National Physical Laboratory NEW DELHI-12
- 3. Dr (Mrs) Kiran Jain
 Scientist 'C'
 National Physical Laboratory
 NEW DELHI-12
- 4. Dr T. K. Saxena
 Scientist 'C'
 National Physical Laboratory
 NEW DELHI-12 ...Petitioners

By Advocate: Shri A. K. Sharma

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versus

- Shri V. S. Ramamurthy Secretary Ministry of Science and Technology NEW DELHI.
- Dr R. A. Mashelkar
 Director General CSIR Headquarters NEW DELHI.
- 3. Dr E. S. R. Gopal
 Director
 National Physical Laboratory
 Dr K. S. Krishna Road
 NEW DELHI-110012.
- 4. Mr B. S. Gera
 Deputy Secretary
 CSIR Headquarters
 NEW DELHI.

5. Shri H. R. Gupta
The Controller of Administration
National Physical Laboratory
Dr K. S. Krishnan Road
NEW DELHI-110012. ... Respondents

By Advocate: Shri V. K. Rao

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O R D E R (ORAL)

DR JOSE P. VERGHESE, VC(J) .

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This CP is filed by the petitioners complaining that the respondents have complied with the undertaking given to this court We have seen the order passed by us on 21.8.97. on 21.8.97. The undertaking given to us was only to file reply within two weeks and we had also stated that let the same be filed without any further delay. Thereafter the matter was wrongly listed on 2.9.97 and again on 15.9.97, and we have permitted the respondents to file reply. Today the matter is on board and this CP is also listed as sl.no.4 of miscellaneous item. counsel for the respondents present in the court states that the reply is being filed today and it could not be served on the petitioners. In the circumstances, we do not intend to issue notice on this.

It was stated by the counsel petitioners that even though it is said that could not contact the petitioners to serve a copy of the reply, nobody had contacted him to the best of his knowledge. In any event, we would like to finish uр this matter with the observation that the contempt o f jurisdiction should be exercised very sparingly and only in a matter where wilful violation of

the orders of the court are reflected by the Oconduct of the respondents against our orders. We are of the opinion that no notice is required in this CP and in view of the observations made above, we dispose of the C.P. without issuing notice

(K. MUTHUKUMAR) MEMBER (A)

(DR JOSE P. VICE CHAIRMAN(J)

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